

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO- 2376
TO BE ANSWERED ON- 23/03/2022

INCLUSION IN ST LIST OF ODISHA

2376 SHRI MUZIBULLA KHAN:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government of Odisha have recommended 169 cases for inclusion in the ST list of Odisha and have been submitting clarification and justifications for inclusion of each community; and

(b) if so, why they have not so far been included in the ST list?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI BISHWESWAR TUDU)

(a) & (b): Ministry of Tribal Affairs is the nodal ministry or specification of a community as Scheduled Tribes under Article 342 of Constitution of India. The Government of India on 15-6-1999 (further amended on 25-6-2002), has laid down the modalities for determining the claims for inclusion in, exclusion from and other modifications in the Orders specifying lists for Scheduled Castes and Scheduled Tribes. According to these modalities, only those proposals which have been recommended and justified by the concerned State Government and concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes (NCST) are to be considered for amendment of legislation. At present, Ministry of Tribal Affairs has proposals from State Govt. of Odisha in respect of 68 communities (including synonymous name of communities) for inclusion in ST list of Odisha. All actions are taken as per these approved modalities.
